

(a) whether DDA has removed the encroachments; and

(b) if not, the reasons thereof?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):

(a) No, Sir.

(b) The DDA has reported that the unauthorised constructions could not be removed due to various reasons such as stay orders from the court and law and order situation.

Foodgrains Moved by FCI in West Bengal

5249. SHRI BIMAL KANTI GHOSH: Will the Minister of FOOD

AND CIVIL SUPPLIES be pleased to state:

(a) the total movement of indigenous and imported foodgrains through the Food Corporation of India in West Bengal by rail and road during 1984; and

(b) how it compares to the movement of such foodgrains in West Bengal during 1982 and 1983?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) and (b) Despatches of indigenous and imported foodgrains to West Bengal during 1984, 1983 and 1982 were as indicated in the table below:

(figures in lakh tonnes)

Year	Indigenous (Rail)	Imported		Grand Total
		Rail	Road	
1984	15.77	0.36	3.06	19.19
1983	25.04	2.29	5.48	32.81
1982	30.01	0.19	2.52	32.72

Supply of Foodgrains at Differential Rates to Different Income Groups

5250. SHRI RAM BAHADUR SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether there is a proposal under consideration of Government to supply foodgrains through Public Distribution System to various income groups in the country at differential rates with regard to quantity as well as prices; and

(b) if so, the salient features thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) and (b) No such proposal is under consideration.

Revision of Wages of Construction Workers

5251. SHRI THAMPAN THOMAS: Will the Minister of LABOUR be pleased to state:

(a) whether Government have recently revised the wages of the construction workers;

(b) whether the Indian Federation of Building and Wood Workers have strongly protested against the revisions;

(c) if so, the details thereof;

(d) whether Government have con-